

(2021) 02 SEBI CK 0161

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 646 Of 2019, Appeal No.584 Of 2019

Ameen Khwaja & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0161

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Aparna Wagle, Abhiraj Arora

Judgement

Misc. Application No. 646 of 2019 :

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. Misc. Application is allowed.

Appeal No. 584 of 2019 :

2. Let the appeal be listed for admission and for final disposal on March 19, 2021.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.